(c) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c) While some of the studies indicate mechanisation is likely to increase unemployment the larger number them reveal that it does not affect the employment adversely. However, the available studies are felt to be deficient in certain respects. Accordingly Government have decided to study the effects of tractors and combine harvesters on employment output and costs afresh and for this purpose set up a committee headed by Shri B. Sivaraman. Till the findings of the committee become available Government propose to follow a policy of selective mechanisation.

## Refugees settled in Jammu and Kashmir

\*376. SHRI MAHADEO PRASAD VERMA;

> SHRI ABDUL REHMAN SHEIKH:

sill SHEIKH: the SHRI GHAYOOR ALI COT KHAN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased to state:

- (a) what is the number of refugees settled in Jammu and Kashmir in the wake of partition in 1947 and the Pakistani aggression in 1947, 1948 and afterwards; and
- (b) whether it is a fact that these refugees, though allotted agricultural land, have not been given tenancy or ownership rights over such land even after 30 years?
- THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a)

(i) DPs of 1947 . 1.05 lakhs persons

(ii) DPs of 1965 . 3 oo lakh persons

(iii) DPs of 1971. . 1.63 lakh persons

(b) The question of conferment of tenancy rights/ownership rights in respect of lands allotted to the refugees from Pak-occupied Kashmir and Displaced Persons from Chhamb is primarily a matter for the Jammu and Kashmir State to decide. In terms of Jammu and Kashmir Agrarian Reforms (Amendment) Act, 1978 displaced persons cultivating evacuees lands personally would in respect thereof be deemed to be occupancy tenants and recorded as such. They would have the right to transfer their right of occupancy tenancy by sale, mortgage or gift subject to the provisions of the Alienation of Land Act and the provisions of Section 60 of the Jammu and Kashmir Tenancy Act, would not apply to such transfer.

## Incidence of Polio in Bihar

\*377. SHRI BISHAMBHAR NATH PANDE: Will the Miniser of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the incidence of polio in Bihar is claiming as many as 40 lives per day as per the reports of admission in the hospitals and private clinics in Patna;
- (b) whether it is also a fact that the Bihar Government do not have the required quantity of Salk or Sabin vaccines;
- (c) whether the Central Government propose to take any measures in this respect; and
- (d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) The Government of India has no such information.

(c) and (d) The States are free to purchase the required quantity of oral-polio vaccine (Salk-vaccine) from the Haffkine Bio-Parmaceutical Corporation, Bombay. This Corporation imports polio vaccine in bulk and